

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

STARRED QUESTION NO:73

ANSWERED ON:18.07.2002

RESERVATION OF SEATS FOR SCS STS IN RAJYA SABHA AND LEGISLATIVE COUCIL OF STATES

RAMDAS ATHAWALE

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether no provision has been made till date to reserve seats for candidates belonging to Scheduled Castes and Scheduled Tribes in the Rajya Sabha and the Legislative Councils of the States;
- (b) if so, the reasons therefor;
- (c) whether the Government propose to provide reservation to the said categories of candidates in the Rajya Sabha and the Legislative Councils;
- (d) if so, the details thereof;
- (e) the number of requests received by the Government from the honourable Members of Parliament and various organizations in this regard during the last three years, till date; and
- (f) the action taken or proposed to be taken thereon by the Government?

Answer

MINISTER OF LAW AND JUSTICE (SHRI K. JANA KRISHNAMURTHI)

- (a) and (b): Yes, Sir. The Constitution provides for reservation of seats to be filled by direct elections in the House of the People and State Legislative Assemblies only for the Scheduled Castes and the Scheduled Tribes.
- (c) No, Sir. The Government does not think appropriate to extend similar reservation of seats to the Scheduled Castes and the Scheduled Tribes in the Upper Houses of Legislatures.
- (d) Does not arise.
- (e) and (f): The requisite information is being collected and will be laid on the Table of the House.